## GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 1861 (To be answered on the 22<sup>nd</sup> September 2020)

## UNUTILISED LAND OF AIR INDIA

1861. DR. VISHNU PRASAD M.K.

Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether Air India is having huge tracts of unutilised land at various cities in the country;
- (b) if so, the details thereof, city-wise;
- (c) whether Air India has proposed to sell its unutilised land including prime land;
- (d) if so, the details thereof and the amount of revenue likely to be generated therefrom; and
- (e) the steps taken to overcome the public carrier from debt trap?

## **ANSWER**

Minister of State (IC) in the Ministry of CIVIL AVIATION
नगरविमानन मजानवर्ग राज्य मंत्री (स्तंत्रप्रमार)
(Shri Hardeep Singh Puri)

- (a) & (b): Air India possessed 30 parcels of un-utilised tracts of land, details of which are at Annexure.
- (c) & (d): Air India has planned to monetize its unutilised land. The amount of revenue likely to be generated from monetisation of land depends on the bid process and subject to No Objection Certificates (NOCs) from concerned authorities.
- (e): The Government had approved a Turnaround Plan (TAP) as well as the Financial Restructuring Plan (FRP) in 2012 and as a part of the Turnaround strategy for Air India Ltd. The company with the overall support of the Govt. initiated a number of steps in order to improve operational and financial performance. These steps, interalia, include the following:

i) Rationalization of Staff Costs

ii) Enhancing revenue

iii) Optimizing Fuel and Oil Consumption

iv) Route rationalization

v) Controlling Aircraft Maintenance expenses

vi) Reducing Finance Costs

Since the implementation of Turn Around Plan and Financial Restructuring Plan (2012), the Government has infused an equity of Rs. 30520.21 crore over a period of eight years (FY 2011-12 to FY 2018-19).

Further, to improve the financial conditions of Air India, the Government had approved a Plan in 2018 with financial support which focusses on building a competitive and profitable airline Group. The financial support, inter-alia, includes a cash support of Rs. 3975 crore to Air India, transfer of debt amounting to Rs. 29464 crore from Air India Limited to Special Purpose Vehicle (SPV) i.e Air India Assets Holding Limited (AIAHL), providing Government guarantee of Rs. 7600 crore to Air India Limited and Rs. 1300 crore to the SPV to meet the interest for Q3/Q4 of Financial Year 2018-19, on the debt transferred to the SPV. Also the entire debt on the SPV would be serviced by the Government from Financial Year 2019-20 for which Rs. 2600 crore in FY 2019-20 and Rs. 2205 crore in FY 2020-21 has been provided.

The Plan also focuses on the financial and operational efficiencies so that substantial increase in revenue or cost saving can be achieved. Also, as decided in the meeting taken by Finance Minister on 07.09.2018, operational and financial performance parameters and milestones were fixed by the Government and are regularly reviewed via review meetings held under the chairmanship of Secretary, Ministry of Civil Aviation. The Government is committed to the disinvestment of Air India.

## ANNEXURE to LSUQ No. 1861

SI. No.	Description/Location	Area (in Sqm.	<u>Status</u>
1.	Al Plot of land at Baba Kharak Singh Marg, New Delhi	14326*	Returned to MoHUA
2.	Residential Plot at Gurgaon	420	Sold
3.	Commercial Land at Rail Head Comples, RakhBahu, Residency Rd. Jammu	1518	To be returned to allotting authority against suitable compensation
4.	Residential land at Sector 3, Trikuta Nagar, Jammu	1138	To be returned to allotting authority against suitable compensation
5.	Land for Housing Colony (13 Flats) Vidyadhar Housing Colony, Khasra No. 16C & 17K SADA. Khajuraho	8094	To be returned to allotting authority against suitable compensation
6.	Residential land for Housing Colony 8, Haderpura Bye Pass West Distt. Badgam, Srinagar	9861	To be returned to allotting authority against suitable compensation
7.	Land for Booking Office, Near Bus Stand, Behind Telephone Exchange, Khajuraho	2090	Returned to Khajuraho Nagar Parishad for 1.12lac on 26/09/2017
8.	Commercial Land for Booking Office at Indira Nagar, Bengaluru	804	Sold
9.	Land for office premises at Udaygiri, Bengaluru	25617	Sold/Returned to KIADB
10.	Land for Housing Colony at Gangamuthanahali, Bengaluru	5827	To be sold
11.	Land for Housing Colony at NCC Nagar, Thiruvananthapuram	2479	To be sold
12.	Residential Plot at Krishnaswamy Nagar, Pankaja Mills Road, Sowripalayam Village, Ramanathapuram, Coimbatore, Tamilnadu	4024	Sold
13.	Vacant Land at Plot No. 1 & 4 under Dag No. 404 & 405 of Patta No. 180, Mouza Dibrugarh Town, Ward Gabherupathar, Sub District Dibrugarh (Assam)	3519	To be returned to allotting authority against suitable compensation
14.	Commercial Vacant Land at B, No.6 of Dag No. 414, Tourist Lodge Compound, Kohima Road, Near Super Market, Dimapur	1038	To be returned to allotting authority against suitable compensation
15.	Vacant Residential land at Dag No. 487, Village Borjhar, Mouza – Kakhin Rani under Palasbari Circle, Guwahati (Assam)	1405	To be returned to allotting authority against suitable compensation

1	6 Residential Plot for Staff Quarters at	4000	
	Khaikhali, Kolkata	1068	. A DO ICIUITIEU IO
	<u> 22 회</u> 에서 설명된 이번 경기 때문 이 보고 있는데 이 기계 때문		allotting authority against
- : 1	7. Commercial Land at Plot Nos 951,99		Suitable compensation
	and 954, Wart No.1, Street No. 4	53 566	To be returned to
	Revenue Villago M., Street No. 4	6,	allotting authority against
	Revenue Village – Muharrampur, Ea	st	suitable compensation
18	Gandhi Maidan, Patna  B. Land for Staff Quadant 19		- and be compensation
	The following dualities of Cardar	16000	To be returned to
	Nagar, Site No. 1 Vibhag-1, Hansol,		l o ocidinen m
19	riear muira Bridge Ahmedahad		allotting authority against
18	Land & Building for Booking Office	399	suitable compensation
	Thirds House, Station Road, New	099	To be sold
-	ODI, DNU[		
20	TYPE CHANSING MAGAGE DE	2500	
	i (dioi) Gularar		To be sold
21.	Commercial Land for Booking office at		
-   -	Jamnagar	1000	To be returned to
	- Land		allotting authority against
22.	06 Residential Plots Charkon		suitable compensation
	1 Colderida Plots Charkon	5410	
	Kandivali, Mumbai		The second of th
23.	- Decident		allotting authority against
25.	The solution of the sector of	100021	suitable compensation
	CIDCO, Nerul, Navi Mumbai	100021	Vacant areas to be
<u> </u>			monetised through
24.	Residential Plot No. 2, Sector 27,	60070	CIDCO
<u></u>	VIDCO, Nerul, Navi Mumbai	69973	To be returned to
25.	Land for Booking Office at Angels	ļ. 	CIDCO
	Chamber, Dheber Road, Rajkot	1076	To be returned to
	Allobor Road, Rajkor		allotting authority against
26.	Residential Plot No. 43, 44, 78 & 79,		suitable compensation
	Village Nana Mava, Rajkot	1331	
	rinage Naria Mava, Rajkot		allotting authority against
27.	Land for D		suitable company
	Land for Booking Office, T.P Scheme	2000	suitable compensation  To be returned to
	No.9, Plot No.1, Vadodra	_555	i seculieu in i
20			allotting authority against
28.	Land for Staff Qtrs. Plot No. 8,9,10,	706	suitable compensation
	Ourvey No.3 (Part) Town Center	700	To be returned to
	Dajipura, Aurangahad		allotting authority against
29	Bungalow Plot No. ASI -56 Survey No.		suitable compensation
	925 in Ashwin L at New Nashik	385	to be returned to
	- ALTOW MASIIK	4.	allotting authority against
30.	Residential cum Commercial Land at		suitable compensation
	Laxmi House, Mount Road,	5371	Sold
	Teypompet Of		Joid
	Teynampet, Chennai		

<sup>\*</sup>Note Property handed over to Ministry of Housing and Urban Affairs on 18th August, 2017 on as is where is basis.